

recent inspections indicate that except for the private medical colleges with insufficient financial resources all other colleges are conforming to the present standards.

M/s. Skoda and Co.

*674. **Shri Surendranath Dwivedy:**
Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 98 on the 10th September, 1964 and state:

(a) whether investigation into the violation of foreign exchange regulations by M/s. Skoda and Co. has been completed; and

(b) if so, the steps, if any, taken in the matter?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
(a) and (b). No, Sir. Investigations by the Customs authorities and the Enforcement Directorate are still in progress. The Customs authorities have so far issued 41 show cause notices to M/s. Skoda (India) Private Limited, and others concerned in the various transactions. Three cases have been adjudicated and others are pending.

Posting of Doctors in N.E.F.A.

*675. { **Shri J. N. Hazarika:**
Shri P. L. Barupal:
Shrimati Ganga Devi:
Shrimati Jyotsna Chanda:
Shri J. B. S. Bist:
Shri Virbhadra Singh:
Shri Gajraj Singh Rao:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that due to lack of promotional opportunities and other facilities, Doctors are not willing to go to N.E.F.A. to take up employment; and

(b) if so, whether Government are considering any special measures to make these posts more attractive and lucrative?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). All posts of doctors serving in N.E.F.A. have been included in the Central Health Service, and therefore, the prospects of promotion for doctors serving in N.E.F.A. are now the same as for all other members of the Service. Doctors posted in N.E.F.A. will get the same facilities as are admissible to other Central Government servants posted there.

Interest on Loans to States

*676. { **Shri Thrumala Rao:**
Shri M. S. Murti:
Shri D. B. Raju:
Shri Ankinedu:
Shri C. Dass:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Central Government are collecting interest from the States on loans advanced to them for the execution of large irrigation projects while a project is still in the construction stage and before water is supplied to the canals;

(b) if so, the names of such projects and the reasons therefor; and

(c) the amount collected and the methods of collection?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). At present, Nagarjunasagar is the only large irrigation project where water has not been let down the canals, but for which the State Government has to pay interest on loans specifically advanced by the Centre for capital works. The interest is payable as per terms and conditions of the loans sanctioned by the Centre. In the case of Nagarjunasagar Project, capitalisation of interest was allowed for seven years from commencement of construction against the original sanctioned period of five years.

(c) The amount realised as interest in respect of Central loans for Nagarjunasagar Project is about Rs. 6.65 crores. Interest due on loans is

credited to the accounts of the Central Government by the Accountant General on the basis of the authority received from the State Government. In case of default, arrears of interest are also liable to be adjusted against the State's share of Central taxes, duties and grants.

Deposit Insurance Scheme for Co-operative Banks

*677. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India and the State Co-operative Banks have been able to devise a scheme which will lead to extending the Deposit Insurance Scheme to co-operative banking sectors; and

(b) if so, the broad features thereof?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The Reserve Bank has indicated to the State Governments that the State laws relating to co-operative societies should be amended, so as to provide that any decision regarding the supersession, winding up, reconstruction or amalgamation of cooperative banks, to which the scheme of insurance is meant to be extended, will be arrived at only in consultation with the Reserve Bank. It is also envisaged that changes in the management of these institutions will be made, if necessary, at the instance of the Reserve Bank. The question of amending the Deposit Insurance Corporation Act, 1961, so as to enable the Corporation to insure deposits in co-operative banks, will be considered in the light of the action taken by the State Governments in regard to the suggestions made by the Reserve Bank.

Foreign Exchange Rackets

*678. { Shri Vishwa Nath Pandey:
Shrimati Jyotsna Chanda:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Madras, Gujrat and Punjab are reported to be

the Headquarters of the active gangs dealing with foreign exchange rackets as reported in the 'Statesman' dated the 1st September, 1965; and

(b) if so, the action taken by Government in the matter?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) Although several cases of unauthorised dealings in foreign exchange from Madras, Gujrat and Punjab have come to notice, it is not possible to say that these are Headquarters of active gangs of foreign exchange rackets.

(b) Appropriate action is being taken under the Foreign Exchange Regulation Act, 1947, against those who have been found to be guilty of infringements.

Khosla Committee Report on Narmada River Project

*679. { Shri D. J. Naik:
Shri Jashvant Mehta:
Shri Siddheshwar Prasad:
Shri K. N. Tiwary:
Shri Vishwa Nath Pandey:
Shri Shree Narayan Das:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Khosla Committee has submitted its report on the Narmada River Project; and

(b) if so, the salient features thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes; Sir.

(b) The recommendations of the Committee are being studied and will be laid on the Table of the House, as early as possible.